

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

FIRST REPORT

(Presented on 18.8.2004)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this First Report.

2. The Committee met on 16 August, 2004 for –

- I. Examination of six Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to two Resolutions given notices of by Sarvashri Punnu Lal Mohale and Khiren Rijiju, M.Ps.

Examination of Constitution (Amendment) Bills

3. The Committee examined the following six Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2004
(Amendment of article 298, etc.) by
Shri Anant Gangaram Geete, M.P.

The Bill seeks to amend the Constitution with a view to empowering the State Governments to make contract for the purpose of export of any commodity to any country.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2004
(Amendment of article 103, etc.) by
Shri Anant Gangaram Geete, M.P.

The Bill seeks to amend the Constitution with a view to setting up of an Electoral Council consisting of the Chairman of the Council of States, the Speaker of the House of the People, the Chief Election Commissioner and two eminent jurists to be appointed by the President, to formulate the electoral policy and to review decisions taken by the Election Commission in the discharge of its functions.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2004
(Omission of article 44, etc.) by
Shri Yogi Aditya Nath, M.P.

The Bill seeks to amend the Constitution with a view to omitting article 44 and to insert new articles 51B and 51C to make Uniform Civil Code enforceable throughout the country.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 2004
(Amendment of article 164) by
Shri W. Wangyuh Konyak, M.P.

The Bill seeks to amend the Constitution with a view to exempting the State of Nagaland from the application of article 164(1A) which seeks to provide for restricting the size of Council of Ministers to fifteen per cent. of the total number of members of the Legislative Assembly of the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 2004
(Amendment of the Eighth Schedule) by
Prof. Rasa Singh Rawat, M.P.

The Bill seeks to amend the Constitution with a view to including 'Rajasthani' language in the Eighth Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(6) The Constitution (Amendment) Bill, 2004
(Insertion of new article 21B) by
Shri Suravaram Sudhakar Reddy, M.P.

The Bill seeks to amend the Constitution with a view to making 'Right to live in clean, safe and sustainable environment' as a fundamental right of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to resolutions

4. The Committee recommend allocation of time to resolutions as follows :-

(i)	Resolution by Shri Punnu Lal Mohale regarding Employment Policy.	-	2 hours
(ii)	Resolution by Shri Khiren Rijiju regarding formation of Arunachal Regiment.	-	2 hours

Recommendations

5. The Committee recommend that-

- (i) Sarvashri Anant Gangaram Geete, W. Wangyuh Konyak, Prof. Rasa Singh Rawat and Shri Suravaram Sudhakar Reddy be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) Shri Yogi Aditya Nath may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (3) of paragraph 3 above; and
- (iii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

16 August 2004

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CHARANJIT SINGH ATWAL,
Chairman,
Committee on Private Members'
Bills and Resolutions.